

In the Central Administrative Tribunal
Calcutta Bench

RA 17/99
MA 276/99
(OA 190 of 1997)

Present : Hon'ble Mr.D.Purkayastha, Member(J)

Union of India & Others (C.L.W.)
-Vs-
Prabhakar Hans

For the applicants : Mr.P.K. Arora

For the opposite party (original applicant) : Mr.P.C. Das

(Present at the time of hearing of OA)

Disposed of by Circulation

Order on : 15/5/2001

ORDER

Mr.D.Purkayastha, JM

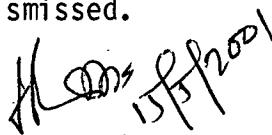
This R.A. has been filed by the respondents of OA No.190/97 seeking a review of the order dated 8-3-99 passed in the aforesaid OA.

2. MA 276 of 1999 has been filed by the Review Applicants praying for condonation of delay in the matter of filing the RA. In the OAs by the aforesaid order dated 8-3-99, the respondents were directed to pay interest to the applicant @ 18% on the delayed payment of DCRG and commuted value of pension. In the present RA the respondents have produced a Railway Board's order dated 23-11-94 and have contended that the interest payable on such delayed payment of DCRG is 12% and not 18%. They have therefore prayed for allowing interest @ 12% instead of 18%.

3. It is found that there has been delay of more than 1 month in filing the RA for which the review applicants have filed an application for condonation of delay.

4. It may be pointed out that there is no provision under A.T. Act or rules framed thereunder for condonation of delay in the matter of filing a review petition. A review petition has to be filed within 30 days from the date of receipt of the copy of the order. Since there is no provision for condonation of delay, this review application cannot be entertained as this has been filed after the prescribed time limit of 30 days.

4. In view of above, both the RA and MA are dismissed.


(D. Purkayastha)
Member(J)